

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(8)

O.A. NO: 486/89

199

T.A. NO:

DATE OF DECISION 31-12-1991

Raju Tukaram Lonare

Petitioner

Mr.Avinash Shivade

Advocate for the Petitioners

Versus

Commanding Officer,21 Squadron,Air Force and one another
Respondent!

Mr.P.M.Pradhan

Advocate for the Respondent(s)

CORAM:

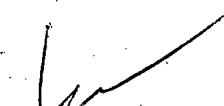
The Hon'ble Mr. Justice U.C.Srivastava, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

MD


(U.C. SRIVASTAVA)

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.486/89

Raju Tukaram Lonare,
At & Post. Kopre,
Tal. Haveli, Dist. Pune,
(Near N.D.A. Khadakwasla
Pune - 23)

.. Applicant

vs.

1. Commanding Officer
21 Squadron,
Air Force,
C/o. 56 A.P.o.

2. Asstt.Civilian Staff Officer,
Air Headquarters,
New Delhi - 110 011.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava,
Vice-Chairman

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.Avinash Shivade
Advocate for the
Applicant.

2. Mr.P.M.Pradhan
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 31-12-1991
(Per U.C.Srivastava, Vice-Chairman)

By means of this application the
applicant has prayed for appointment in place
of his father on compassionate grounds.

2. An objection has been raised by
the respondents that the father of the applicant
was a non-combatant enrolled employee of the
Air Force and as regards his services are
concerned he was governed by the Air Force Act.

As such the Central Administrative Tribunal
has no jurisdiction.

3. Faced with this problem learned
counsel for the applicant stated that he may be
allowed to withdraw this application and file
a writ petition before the High Court explaining

the delay before the High Court itself.

4. In view of this statement made
by the counsel for the applicant the application
is dismissed as withdrawn.


(M.Y. PRIOLKAR)

Member(A)


(U.C. SRIVASTAVA)

Vice-Chairman

MD